

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 301**  
IB-238(ND)/2024

**IN THE MATTER OF:**

Krrish Florence Estate Buyer's Welfare Association (KFEBWA)

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Angle infrasturcture Pvt Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sameer Rastogi, Mr. Samyak Jain, Advocates.

For the Respondent : Mr. Gajanand Kirodiwal, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent has submitted that a short reply has been filed pursuant to the order dated 10.05.2024 and subsequent orders. Learned Counsel seeks liberty to file a detailed reply on merits of the case. One week time granted.

List the matter on **30.07.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**